Central Administrative Tribunal Principal Bench

CP No.622/2018 In OA No.1472/2018

New Delhi, this the 18th day of February, 2019

Hon'ble Sh. Justice L. Narasimha Reddy, Chairman Hon'ble Sh. Mohd. Jamshed, Member (A)

Association of Group 'A' Officers
(Technical) of Training Directorate
Directorate General of Training
Ministry of Skill Development &
Enterpreneurship through M.K. Parial
General Secretary of Association. ... Applicant

(By Advocate: Shri Tushar Kochhar for Shri Ankur Chhiber)

Vs.

- Dr. P. Chandramouli, Secretary Department of Personnel And Training, Ministry of Personnel Public Grievance & Training North Block, New Delhi-110001.
- Dr. K.P. Krishan, Secretary
 M/o Skill Development
 & Entreprenuership, Govt. of India
 Annexe Building Shivaji Stadium
 Shaheed Bhagat Singh Marg
 Connaught Place, New Delhi-110001.
- 3. Shri Rajesh Aggarwal
 Directorate General of Training
 M/o Skill Development and
 Entreprenuership, Kousahl Bhwan
 Karol Bagh, New Delhi. ...Respondents

(By Advocate: Shri L.C. Singhi)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This contempt case is filed alleging that the respondents did not comply with the Order dated 13.04.2018 passed by this Tribunal in OA No.1472/2018.

- 2. The respondents filed a reply opposing the contempt case. It is stated that in compliance with the directions issued by this Tribunal a speaking order dated 23.05.2018 was passed.
- 3. Heard Shri Tushar Kochhar for Shri Ankur Chhiber, learned counsel for the applicant and Shri L.C. Singhi, learned counsel for the respondents.
- 4. The direction issued in the OA is that the respondents shall pass a speaking order on the representation dated 29.01.2012, submitted by the applicant, within a period of three months from the date of receipt of a copy of the order.
- 5. The respondents have passed the speaking order. If the applicant is not satisfied with the same, he has to work out his remedies separately.

We, therefore, close the Contempt Petition, 6. leaving it open to the applicant to work out his speaking order remedies vis-a-vis the dated 23.05.2018. There shall be no order as to costs.

Member(A)

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Chairman

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